

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P. No.179/2018 in O.A.No.633/2017

Friday, this the 13<sup>th</sup> day of July, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Rajiv Lochan, aged 56 years  
s/o Sh. S N Sharma  
Dy. Chief Security Officer (Removed)  
All India Institute of Medical Sciences (AIIMS)  
New Delhi  
E-5, Ansari Nagar, AIIMS, New Delhi  
..Applicant  
(Mr. Sourabh Ahuja, Advocate for Mr. Yogesh Sharma, Advocate)

Versus

1. Dr. Randeep Gularia  
Director  
All India Institute of Medical Sciences (AIIMS)  
Ansari Marg, New Delhi – 110 029  
..Respondent  
(Mr. VSR Krishna, Advocate)

**O R D E R (ORAL)**

**Mr. K.N. Shrivastava:**

Mr. V S R Krishna, learned counsel for respondent submits that the order of the Tribunal dated 27.02.2017 passed in O.A. No.633/2017 has since been complied with. Mr. Sourabh Ahuja, appearing as proxy counsel for Mr. Yogesh Sharma, learned counsel for petitioner, confirms it.

2. In this view of the matter, C.P. is closed. Notice issued to the respondent is discharged. The petitioner, however, shall have liberty

to take recourse to appropriate remedy in case he remains dissatisfied with the order passed by the respondent.

**( S.N. Terdal )**  
**Member (J)**

**July 13, 2018**  
/sunil/

**( K.N. Shrivastava )**  
**Member (A)**